

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B. A. No. 6242 of 2021

Jamal Ansari @ Md. Jamaluddin @ Md. Jamruddin @ Md. Jamruddih
... Petitioner

Versus

The State of Jharkhand ... Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Santosh Kumar ,Adv.
For the State : Mr. Shekhar Sinha, P.P.

02 / 07.09.2021

Heard the parties through Video Conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects pointed out by the Stamp Reporter within two weeks after the lockdown is over.

In view of the personal undertaking given by learned counsel for the petitioner the defects pointed out by the Stamp Reporter are ignored for the present.

Apprehending his arrest in connection with Chandrapura P.S. Case No. 97 of 2019 corresponding to G.R. No. 1189 of 2019 instituted under Sections 341/323/324/354/307/34 of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the petitioner along with co-accused in furtherance of their common intention with the co-accused persons trespassed to the house of the informant, disconnected the electricity supply line and attempted to murder his wife and bite her chin. It is submitted that the allegation against the petitioner is false. It is also submitted that because of prior enmity between the parties, this false case has been foisted against the petitioner. It is then submitted that the petitioner is ready and willing to co-operate with the investigation of the case and to pay ad interim victim compensation of Rs. 5,000/- without prejudice to his defence in this case in favour of the informant. It is lastly submitted by learned counsel for the petitioner that the petitioner undertakes that he will not annoy and disturb the informant or his family members during the

pendency of this case and co-accused with similar allegations has already been granted privilege of anticipatory bail by this court vide order dated 29.09.2020 passed in ABA no. 4398 of 2020, hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned Sub Divisional Judicial Magistrate, Bermo at Tenughat within six weeks from today and in the event of his arrest or surrendering, the petitioner will be enlarged on bail on depositing a demand draft of Rs.5,000/- as ad interim victim compensation without prejudice to her defence in this case drawn in favour of the informant and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount to the satisfaction of learned Sub Divisional Judicial Magistrate, Bermo at Tenughat in connection with Chandrapura P.S. Case No. 97 of 2019 corresponding to G.R. No. 1189 of 2019 with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish her mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case and he will not annoy and disturb the informant or his family members in any manner during the pendency of this case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioner deposits the said demand draft, the court below is directed to issue notice to the informant and on his proper identification, the court below shall handover the same to him forthwith.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-